

**HIGH COURT OF ANDHRA PRADESH:: AMARAVATI**

**R.O.C. NO: 1240/E1/2018**

**03-07-2019**

**C I R C U L A R**

Sub: Courts – Criminal cases –**State of Andhra Pradesh** - Empowering the Additional District & Sessions Judges Courts and Additional Metropolitan Sessions Judges Courts functioning outside the District Headquarters or Metropolitan Headquarters, as the case may be, to entertain and dispose of the Bail Applications, both at pre and post committal stages, without reference to the Principal District and Sessions/Metropolitan Sessions Courts – Certain instructions – Issued.

Ref: High Court's Notification published in Andhra Pradesh Gazette No. 852, dated 27-11-2018.

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Attention of all the Unit Heads in the State of Andhra Pradesh is invited to the reference cited.

In pursuance of the Gazette Notification published in Andhra Pradesh Gazette vide reference cited, all the Additional District & Sessions Courts and Additional Metropolitan Sessions Courts, functioning outside the District or Metropolitan Headquarters, as the case may be, are directed to entertain and dispose of the bail applications, both at pre and post committal stages, without reference to the Principal District & Sessions/Metropolitan Sessions Courts. The High Court further directs all the Additional Sessions Judges/Additional Metropolitan Sessions Judges that they shall send at the end of the every week, the particulars of bail applications filed and the orders passed therein during that week to the concerned Principal District Judge/Metropolitan Sessions Judge for his/her perusal, in the following proforma:

**STATEMENT SHOWING THE PARTICULARS OF BAIL APPLICATIONS FOR  
THE WEEK FROM \_\_\_\_\_ TO \_\_\_\_\_**

**Name of the Court:** \_\_\_\_\_

Sl. No.	No. of Bail applications received/ filed	No. of Bail applications numbered	No. of Bail applications allotted to other ADJs/ AMSJs Courts	No. of Bail applications ordered	No. of applications in which bail not granted	No. of Bail applications pending at the end of the week	Remarks, if any

Contd...2

All the Additional District & Sessions Judges/Additional Metropolitan Sessions Judges in the State of Andhra Pradesh are hereby directed to follow the above circular instructions scrupulously and any deviation will be viewed seriously by the High Court.

*C. G. Venkatesh Kumar*  
**REGISTRAR (ADMINISTRATION)**

To

1. The Principal Secretaries to the Hon'ble Judges.  
(with a request to place the same before their Lordships for kind perusal)
2. All the Unit Heads in the State of Andhra Pradesh.  
(with a request to communicate the Circular to all the Additional District & Sessions Judges/Additional Metropolitan Sessions Judges in their respective Units).
3. The Section Officers, B & B. Spl. Sections, High Court of Andhra Pradesh, Hyderabad. (for information)
4. The Section Officer, Special Officers Section, High Court of Andhra Pradesh, Hyderabad. (For Codification purpose)
5. The Section Officer, Computer Section, High Court of Andhra Pradesh, Hyderabad. (For placing the same in official website of the High Court of Andhra Pradesh)
6. Spare.